

THE NATIONAL COMPANY LAW TRIBUNAL,
COURT- 5, MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **31.01.2020**

NAME OF THE PARTIES: Ashish Mishra & Anr

V/s

Ajmera Realty & Infra India Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

2. C.P.(IB)-4533(MB)/2019

Both sides present. The counsel for the Corporate Debtor seeks further time to file reply and is directed to file reply on or before 06.02.2020, failing which the right to file reply will be forfeited and the matter will be decided on merits.

List this matter on 07.02.2020.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)